

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

UNSTARRED QUESTION NO:5089

ANSWERED ON:13.08.2014

SELF CERTIFICATION NOTIFICATION

Patil Shri Bheemrao Baswanthrao;Patil Shri Shivaji Adhalrao;Shrirang Shri Chandu Barne

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government proposes to exempt modernization and expansion plans from environmental notification on the basis of self certification;
- (b) if so, the details thereof;
- (c) whether the Government has assessed the implications of the proposed self-certification process;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government to review the Environment Impact Assessment (EIA) regulations?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

- (a) No, Sir.
- (b) Does not arise in view of reply to (a) above.
- (c) No, Sir.
- (d) Does not arise in view of reply to (c) above.
- (e) The environment clearance (EC) cases are dealt with as per the procedure prescribed under the Environment Impact Assessment (EIA) Notification, 2006. This notification has been amended from time to time based on experience gained and with a view to further rationalizing the process. Recently, notification S.O. No.1599 (E) dated 25.06.2014 has been issued, amending the EIA Notification 2006, thereby delegating more powers to the State level Environment Impact Assessment Authorities (SEIAs) for granting EC and further streamlining the process.